GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO.3866 TO BE ANSWERED ON 12.08.2025

RESERVATION FOR EWS GROUPS

3866. SHRI T R BAALU:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware of the strong demand for including the Economically Weaker Sections of the OBC and SC people within the ambit of the reservation of 10 per cent for EWS group, if so, the details thereof;
- (b) the reasons for not acceding to this fair and just demand of the backward classes of the society; and
- (c) whether the Government has taken note of the fact that in a number of recruitments and the prescribed standard for selection for EWS is less than SC/OBC, if so, the corrective measures adopted to address the issue?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI B.L.VERMA)

- (a) & (b): The Constitution (One Hundred and Third Amendment) Act, 2019 inserted Clause (6) in Articles 15 and 16 to enable the State to make special provisions for the advancement of Economically Weaker Sections (EWS) of citizens other than those covered under existing reservations for SC, ST and OBC. This includes up to 10% reservation in appointments to civil posts under the Government of India and admission to educational institutions. The Government is committed to implement EWS reservation, in accordance with constitutional provisions and applicable guidelines.
- (c): Data relating to EWS appointments is not maintained by this Department.
